

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

IA No.2/18

IN

CP (IB) No. 154/2017

UNDER SECTION Rule 7(2) of IBC.

IN THE MATTER OF STATE BANK OF INDIA
AND
DEEPAK CABLES (INDIA) LTD

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hon'ble Dr. Ashok Kumar Mishra, Member Technical.

Order delivered on 30th January 2018

For the Petitioner: Sethulakshmi K.K, Advocate.

For the Respondent: Dharmendra Chatur, Advocate

ORDER


PCS for petitioner is present. I.A. No.02/18 is taken up today.

Perused the I.A. filed under Rule 155 R/W Rule 11, and Rule 51 of NCLT, Rules, 2017 R/W order 6 of Rule 171 of CPC by the advocate for financial creditors. For the reasons stated in the praying, that Hon'ble Tribunal to permit the Financial Creditor to amend the Cause title in Form No.1 as "M/s Deepak Cable (India) Ltd & Ors" to "M/s Deepak Cable (India) Ltd".

Heard the PCS for petitioner. The corporate Debtor has no objection for allowing IA 2/18. Hence, we allow the application permitting him to amend the Cause title from "M/s Deepak Cable (India) Ltd & Ors" to "M/s Deepak Cable (India) Ltd".

In the result I.A. No.02/2018 is allowed. Petitioner to make amendment to cause title and to file neat copy.


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)


(RATAKONDA MURALI)
MEMBER (JUDICIAL)